

(c) the reaction of Government thereto;

(d) whether Government are going to honour these resolutions passed by the representatives of the Tripura State;

(e) if so, when and the details thereof;

(f) steps taken in this regard;

(g) if not, how long Government will neglect the will of a State; and

(h) whether Government have received a letter from the Chief Minister of Tripura demanding for introducing the Sixth Schedule of the Constitution for Tripura Areas Autonomous District Council?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR) :

(a) Yes, Sir.

(b) One on 19.3.1982—urging introduction of Sixth Schedule in Tripura in the interest of all round development of down trodden tribals of Tripura, and the other on 11.2.1983—requesting for conferring of powers envisaged under Sixth Schedule upon Tripura Tribal Areas Autonomous District Council elected on the basis of the Seventh Schedule of the Constitution.

(c) to (g) Having regard to the fact that powers of District Council under the Sixth Schedule and those of the District Council set up under the Tripura Tribal Areas Autonomous District Council Act 1979 are more or less similar, the need for introduction of sixth Schedule in Tripura is under consideration.

(h) Yes, Sir.

Appraisal of Tribal Development Programme⁷

2860. SHRI DALBIR SINGH : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether any appraisal of the working of tribal development programme under the Fifth Five Year Plan was made, if so, what were the financial and physical targets and achievements;

(b) whether there was any shortfall under any programme; if so, what were the factors for slow progress; and

(c) how are those difficulties proposed to be met in the Sixth Five Year plan?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR) :

(a) The Working Group on Tribal Development during the Sixth Plan 1980-85 reviewed the working of tribal development programmes under the Fifth Five Year Plan. The financial and physical achievements as given in the Working Group Report are contained in the statements I & II attached.

(b) There has been some shortfall, particularly in the earlier years of the Plan. According to the Working Group, these were attributable to inadequate preparadness for investments in the tribal sub-Plan areas, weak administrative machinery, deficient accounting system procedural delays, delays in issue of sanctions, etc.

(c) The deficiencies noticed are sought to be eliminated during the Sixth Plan by (a) strengthening administrative machinery (b) introduction of separate accounting and budgetary procedure for tribal sub-Plan funds by exhibition of tribal sub-Plan funds under separate demands or major heads (c) strengthening sanctioning procedure, and (d) improving monitoring and evaluation machinery.

Statement-I*Quality and Expenditure Tribal Sub-Plan 1974-75 to 1978-79*

(Rs. in crores)

S. No.	Year	Outlay	Expenditure		Percentage Utilisation
			State Plan		
1	2	3	4	5	
(1)	1974-75	23	25		109
(2)	1975-76	72	60		83
(3)	1976-77	181	154		85
(4)	1977-78	248	223		90
(5)	1978-79	332	290		87
		856	752		89

Special Central Assistance

	Outlay	Expenditure	Percentage Utilisation
(1) 1974-75	4.30	3.08	72
(2) 1975-76	20.00	14.59	73
(3) 1976-77	40.00	30.99	77
(4) 1977-78	55.00	51.49	94
(5) 1978-79	67.00	64.96	97
	186.30	165.11	89

Statement-II*Selected Physical Achievements
(1974—79)*

I. Additional area brought under Minor Irrigation	(Hectares)
Andhra Pradesh	60,768
Assam	21,485
Bihar	45,000

Gujarat	...	7,200
Maharashtra	...	3,33,000
Manipur	...	600
Orissa	...	1,03,400
Tripura	...	432
II. Additional area brought under Soil Conservation		(Hectares)
Andhra Pradesh	...	6,804
Assam	...	8,564
Bihar	...	62,940
Gujarat	...	46,608
Himachal Pradesh	...	280
Manipur	...	649
Orissa	...	32,970
Rajasthan	...	3,315
Tripura	...	4,127
West Bengal	...	2,061
III. Villages Electrified		(Number)
Andhra Pradesh	...	926
Bihar	...	2342
Gujarat	...	95
Maharashtra	...	1178
Manipur	...	175
Orissa	...	1119
Rajasthan	...	632
Tripura	...	41
IV. Area under Horticulture		(Hectares)
Andhra Pradesh	...	12,082
Bihar	...	50,080
Himachal Pradesh	...	2,661
Karnataka	...	46
Orissa	...	14,000
Rajasthan	...	930

V. Villages provided with water supply	(Number)
Andhra Pradesh ...	340
Himachal Pradesh ...	21
Karnataka ...	1927
Orissa ...	5792
Uttar Pradesh ...	20
A & N Islands ...	6
Gujarat ...	300
Rajasthan ...	273

VI. Alienated land restored to tribals	(in Hectares)
	(Approx)
Andhra Pradesh ...	20,000
Bihar ...	8,960
Gujarat ...	7,085
Maharashtra ...	7,920
Orissa ...	6,250
Tripura ...	550
Madhya Pradesh ...	1,200

VII. Enrolment of tribal children (1977-78)

	(Percentage)	
	6-11 Years	11-14 Years
Andhra Pradesh	49.4	8.7
Assam	79.0	43.0
Bihar	68.13	33.18
Himachal Pradesh	78.0	32.0
Madhya Pradesh	41.5	10.5
Maharashtra	72.0	22.9
Orissa	62.2	8.8
Rajasthan	35.6	12.9
Tamil Nadu	50.9	17.3
Uttar Pradesh	55.0	27.0
West Bengal	52.24	13.1